ITEM NO.301 COURT NO.5 SECTION XII-B

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

R.P.(C) No. 2578/2025 in C.A. No. 9313/2014

INTERNATIONAL SOCIETY FOR KRISHNA CONSCIOUSNESS, MUMBAI

Petitioner(s)

**VERSUS** 

INTERNATIONAL SOCIETY FOR KRISHNA CONSCIOUSNESS, BANGALORE & ORS.

Respondent(s)

[TO GO BEFORE THREE HONBLE JUDGES ]
IA No. 189762/2025 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT, IA No. 189757/2025 - APPLICATION FOR PERMISSION
IA No. 192206/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 192222/2025 - STAY APPLICATION

## WITH

- R.P.(C) No. 1892-1893/2025 in C.A. No. 9309-9310/2014 (XII-B) IA No. 191109/2025 APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 191104/2025 APPLICATION FOR PERMISSION
- R.P.(C) No. 1831/2025 in C.A. No. 9313/2014 (XII-B) IA No. 192715/2025 APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT
- R.P.(C) No. 1905-1906/2025 in C.A. No. 9307-9308/2014 (XII-B) IA No. 192062/2025 APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 162945/2025 APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT
- R.P.(C) No. 1884-1885/2025 in C.A. No. 3821-3822/2023 (XII-B) IA No. 202369/2025 APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT
- R.P.(C) No. 1896/2025 in C.A. No. 9316/2014 (XII-B) IA No. 191913/2025 APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT

R.P.(C) No. 1902-1903/2025 in C.A. No. 3821-3822/2023 (XII-B) IA No. 201253/2025 - ORAL HEARING

R.P.(C) No. 2579-2580/2025 in C.A. No. 9305-9306/2014 (XII-B) IA No. 192055/2025 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT

R.P.(C) No. 2581-2582/2025 in C.A. No. 9311-9312/2014 (XII-B)

Date: 03-12-2025 These matters were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. S. Prabhakaran, Sr. Adv.

Mr. V. Shyamohan, Adv.

Ms. Sradhaxna Mudrika, Adv.

Ms. Anshika Bajpai, Adv.

Ms. Vrinda Goel, Adv.

Mr. Pushpinder Singh, AOR

Mr. Harsh Wadhwani, Adv.

Mr. Siddhartha Makhija, Adv.

Ms. Kritika Jhuneja, Adv.

Mr. Dharmendar Singh, Adv.

Mr. Kumar Kartikay, Adv.

Mr. Ravi S Gupta, Adv.

Mr. Kabil Sibal, Sr. Adv.

Ms. Pooja Dhar, AOR

Mr. Rishabh Parikh, Adv.

Ms. Aakriti Vikash, Adv.

Mr. Manan Mishra, Sr. Adv.

Mr. V. Shyamohan, Adv.

Ms. Sradhaxna Mudrika, Adv.

Ms. Anshika Bajpai, Adv.

Ms. Vrinda Goel, Adv.

Mr. V. Shyamohan, AOR

Mr. Krishnan Venugopal, Sr. Adv.

Mr. Kuriakose Varghese, Adv.

Mr. V. Shyamohan, Adv.

Ms. Sradhaxna Mudrika, Adv.

Ms. Anshika Bajpai, Adv.

Ms. Nandini Kaushik, Adv.

Mr. Anirud C., Adv.

Mr. Akshat Gogna, Adv.

Ms. Vrinda Goel, Adv.

Mr. Umang Motiyani, Adv.

Ms. B. Vijayalakshmi Menon, AOR

Mr. Labeeb Faaeq, Adv.

Mr. Siddharth Venugopal, Adv.

For Respondent(s) Mr. C.S. Vaidyanathan, Sr. Adv.

Mr. Rakesh Dwivedi, Sr. Adv.

Mr. Jaideep Gupta, Sr. Adv.

Mr. Vikas Singh Jangra, AOR.

Ms. Racheeta Chawla, Adv.

Mr. C.S. Vaidhanathan, Sr. Adv.

Mr. Kartik Seth, Adv.

For M/s Chambers of Kartik Seth, AOR

UPON hearing the counsel the Court made the following O R D E R

Applications for listing Review Petitions in open Court and for oral hearing are allowed.

Applications for permission to file additional documents and for and for permission to file fresh documents are allowed.

Issue notice.

Mr. Vikas Singh Jangra, learned AOR accepts notice on behalf of respondent - International Society for Krishna Consciousness, Bangalore and Mr. Kartik Seth, learned counsel accept notice on behalf of respondent - Madhupant Das.

Learned counsel appearing for the petitioner is permitted to serve the remaining respondents through online mode. Dasti, in addition, is permitted.

List the matter on 22.01.2026 at 3.00 P.M. for directions, only for the purpose of ensuring that notices have been served on all the respondents. We further make it clear that on the

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date to be fixed for hearing, the question of review jurisdiction as well as issues on merits will be heard and considered.

Parties are directed to complete the pleadings within a period of six weeks from the date of service of notice.

Learned counsel appearing for the parties are permitted to file their respective convenience compilation(s).

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID) ASSISTANT REGISTRAR